

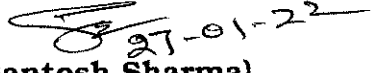
HIGH COURT OF CHHATTISGARH AT BILASPUR
MEMORANDUM

No. 747 /Vig./2022

Bilaspur, dated 27 /01/2022

This is to inform you that **proforma of declaration of assets has been amended.**

Therefore, you are requested to submit your declaration of assets as on (31/12/2021) in **amended proforma of declaration of assets** which has been enclosed herewith, to this registry in pdf format by 28 February, 2022 through E-mail on the following E-mail address- rv-hc.cg@gov.in as well as send a hard copy of the same through registered post.


(Santosh Sharma)
Registrar (Vigilance)

Endt. No. 748 /Vig./2022

Bilaspur, dated 27 /01/2022

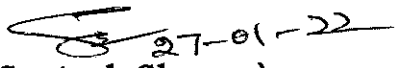
Copy forwarded to :

1. Shri Radhakishan Agrawal, Legal Advisor to Governor, Governor's Secretariat, Raipur.
2. Shri Sanjay Kumar Jaiswal, Registrar General, High Court of Chhattisgarh, Bilaspur.
3. Shri Narendra Singh Chawla, Principal Judge, Family Court, Durg.
4. Smt. Minakshi Gondaley, Joint Secretary, Chhattisgarh Human Rights Commission, Raipur.
5. Shri Ram Kumar Tiwari, Principal Secretary, Govt. of Chhattisgarh, Law Department, Raipur.
6. Shri Onkar Prasad Gupta, Judge, Family Court, Bemetara.
7. Shri Santosh Sharma, Registrar (Vigilance), High Court of Chhattisgarh, Bilaspur.
8. Smt. Sushma Sawant, Director, Chhattisgarh State Judicial Academy, Bilaspur.
9. Shri Vijay Kumar Ekka, President, District Consumer Disputes Redressal Forum, Jagdalpur.
10. Shri Anand Kumar Singhal, Presiding Officer, State Transport Appellate Tribunal, Raipur.
11. Hemant Saraf, Principal Judge, Family Court, Raipur.
12. Shri Gokaran Singh Kunjam, Judge, Family Court, Jashpur.
13. Shri Bhuneshwar Ram, Judge, Family Court, Korba.
14. Shri Alok Kumar (Sr.), I Additional Principal Judge, Family Court, Durg.
15. Shri Yogesh Pareek, Registrar (S. & A.), High Court of Chhattisgarh, Bilaspur.
16. Shri Uttara Kumar Kashyap, President, District Consumer Disputes Redressal Forum, Bilaspur.
17. Shri Govind Narayan Jangde, Judge, Family Court, Dhamtari.

18. Shri Brijendra Kumar Shastri, I Additional Principal Judge, Family Court, Raipur.
19. Shri Chandra Kumar Ajgalley, President, District Consumer Disputes Redressal Forum, Korba.
20. Shri Maneesh Kumar Thakur, Additional Secretary, Govt. of Chhattisgarh, Law Department, Raipur.
21. Smt. Kiran Chaturvedi, Judge, Family Court, Janjgir-Champa.
22. Shri Vijay Kumar Hota, Special Judge Under SC & ST (P.A.) Act, Raipur.
23. Smt. Dhaneshwari Sidar, Additional Principal Judge, Family Court, Bilaspur.
24. Shri Hirendra Singh Tekam, Judge, Family Court, Baloda-Bazar.
25. Shri Satyendra Kumar Sahu, Legal Advisor, Chhattisgarh Lok Ayog, Raipur.
26. Shri Jitendra Kumar, Special Judge under SC & ST (P.A.) Act, Raigarh.
27. Mohd. Rizwan Khan, II Additional Principal Judge, Family Court, Durg.
28. Shyam Lal Nawratana, Additional Principal Judge, Family Court, Bilaspur.
29. Shri Mansoor Ahmed, Special Judge Under SC & ST (P.A.) Act, Rajnandgaon.
30. Smt. Vinita Warner, Judge, Family Court, Manendragarh.
31. Smt. Girja Devi Meravi, Judge, Family Court, Balod.
32. Shri Shailesh Kumar Tiwari, Special Judge Under SC & ST (P.A.) Act, Durg.
33. Ku. Saroj Nand Das, Judge, Family Court, Surajpur.
34. Shri Santosh Kumar Aditya, II Additional Principal Judge, Family Court, Raipur.
35. Shri Khilawan Ram Rigri, Special Judge Under SC & ST (P.A.) Act, Janjgir-Champa.
36. Ku. Sanghratna Bhatpahari, Special Judge Under SC & ST (P.A.) Act, Bilaspur.
37. Shri Jaideep Garg, Judge, Commercial Court (District Level), Raipur.
38. Shri Thomas Ekka, Judge, Family Court, Ambikapur.
39. Shri Devendra Nath Bhagat, Special Judge Under SC & ST (P.A.) Act, Ambikapur.
40. Shri Santosh Kumar Tiwari, Registrar (Judicial), High Court of Chhattisgarh, Bilaspur.
41. Shri Shailesh Kumar Ketarap, Judge, Family Court, Rajnandgaon.
42. Shri Mohan Prasad Gupta, Additional Secretary, Government of Chhattisgarh, Law & Legislative Affairs, Department, Raipur.
43. Shri Ramjivan Dewangan, Judge, Family Court, Mahasamund.
44. Shri Omprakash Singh Chauhan, Judge, Family Court, Raigarh.
45. Shri Neeraj Sharma, Additional Registrar (Judicial), High Court of Chhattisgarh, Bilaspur.
46. Shri Rajeev Kumar, Special Judge Under SC & ST (P.A.) Act, Korba.
47. Shri Pravin Kumar Pradhan, Special Judge Under SC & ST (P.A.) Act, Jagdalpur.
48. Shri Srinarayan Singh, Chairman, Permanent Lok Adalat, Bilaspur.
49. Shri Anand Ram Dhidhi, Chairman, Permanent Lok Adalat, Ambikapur.
50. Gregory Tirkey, Chairman, Permanent Lok Adalat, Jagdalpur.
51. Smt. Prisilla Paul Horo, Chairman, Permanent Lok Adalat, Durg.

52. Shri Alok Kumar (Jr.), Judge, Family Court, Kawardha.
53. Shri Pankaj Kumar Jain, President, Permanent Lok Adalat, Bilaspur.
54. Smt. Shraddha Shukla Sharma, III Additional Principal Judge, Family Court, Durg.
55. Smt. Garima Sharma, Additional Director, Chhattisgarh State Judicial Academy, Bilaspur.
56. Dr. Manoj Kumar Prajapati, Chairman, Permanent Lok Adalat, Raipur.
57. Shri Prashant Parashar, Secretary, High Court Legal Services Committee, Bilaspur.
58. Shri Devender Kumar, Additional Registrar (D.E. & E.), High Court of Chhattisgarh, Bilaspur.
59. Smt. Tajeshwari Devi Dewangan, President, District Consumer Disputes Redressal Forum, Janjgir-Champa.
60. Shri Sunil Kumar Nande, Additional Secretary, Govt. of Chhattisgarh, Law Department, Raipur.
61. Shri Anish Dubey, Registrar, Chhattisgarh Arbitration Tribunal, Raipur.
62. Shri Shahabuddin Qureshi, Officer-on-Special-Duty, High Court of Chhattisgarh, Bilaspur.
63. Shri Ashish Pathak, Presiding Officer, Wakf Tribunal, Raipur.
64. Shri Lavakesh Pratap Singh Baghel, President, District Consumer Disputes Redressal Forum, Durg.
65. Shri Siddharth Aggarwal, Member Secretary, Chhattisgarh State Legal Services Authority, Bilaspur.
66. Shri Avinash Tiwari, President, District Consumer Disputes Redressal Forum, Raipur.
67. Shri Shailendra Chauhan, Officer-on-Special-Duty, High Court of Chhattisgarh, Bilaspur.
68. Smt. Jyoti Agrawal, Deputy Secretary, Chhattisgarh Human Rights Commission, Raipur.
69. Ku. Udai Laxmi Parmar, Registrar, Chhattisgarh State Consumer Disputes Redressal Commission, Raipur.
70. Shri Anil Kumar Pandey, Additional Secretary, Govt. of Chhattisgarh, Law & Legislative Affairs Department, Raipur.
71. Shri Awadh Kishore, Additional Registrar (Admn.), High Court of Chhattisgarh, Bilaspur.
72. Shri Sanjay Kumar Soni, On Revocation Secretary, District Legal Services Authority, Dantewara.
73. Shri Mahesh Kumar Raj, Secretary, District Legal Services Authority, Baikunthpur.
74. Shri Amit Jindal, Secretary, District Legal Services Authority, Jashpur.
75. Shri Tajuddin Asif, Law Officer, Chhattisgarh Human Rights Commission, Raipur.
76. Shri Gitesh Kumar Kaushik, Secretary, District Legal Services Authority, Janjgir-Champa.
77. Shri Diamond Kumar Gilhare, Secretary, District Legal Services Authority, Kanker.
78. Shri Janardan Khare, Secretary, District Legal Services Authority, Ambikapur.

79. Smt. Namita Minj Bhaskar, Deputy Secretary, Law & Legislative Affairs Department, Raipur.
80. Dr. Sumit Kumar Soni, Secretary, District Legal Services Authority, Bilaspur.
81. Ku. Reshma Bairagi, Secretary, District Legal Services Authority, Balrampur-Ramanujganj.
82. Shri Praveen Mishra, Secretary, District Legal Services Authority, Raipur.
83. Smt. Jasvinder Kaur Ajmani Malik, Secretary, District Legal Services Authority, Bemetara.
84. Ku. Mayura Gupta, Secretary, District Legal Services Authority, Baloda-Bazar.
85. Smt. Suman Singh, Secretary, District Legal Services Authority, Balod.
86. Mohd. Jahangir Tigala, Secretary, District Legal Services Authority, Mahasamund.
87. Shri Satish Kumar Khakha, Secretary, District Legal Services Authority, Dhamtari.
88. Shri Devashish Thakur, Secretary, District Legal Services Authority, Rajnandgaon.
89. Shri Rahul Sharma, Secretary, District Legal Services Authority, Durg.
90. Smt. Smita Shrivastava Sinha, Secretary, District Legal Services Authority, Raigarh.
91. Shri Amit Pratap Chandra, Secretary, District Legal Services Authority, Kawardha.
92. Ku. Amba Shah, Secretary, District Legal Services Authority, Kondagaon.
93. Ku. Sheetal Nikunj, Secretary, District Legal Services Authority, Korba.
94. Shri Mayank Soni, Secretary, District Legal Services Authority, Mungeli.
95. Shri Dwijendra Nath Thakur, Under Secretary, Chhattisgarh State Legal Services Authority, Bilaspur.
96. Shri Ishan Vyas, Deputy Secretary, Govt. of Chhattisgarh, Law & Legislative Affairs Department, New Delhi.
97. Ku. Purna Ahire, Secretary, District Legal Services Authority, Surajpur.
98. Ku. Geeta Brij, Secretary, District Legal Services Authority, Jagdalpur.
99. Shri Samaru Lal Matre, Labour Judge, Labour Court, Jagdalpur.
- ✓ 100. In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this memo along with amended proforma of declaration of assets on the official web-site of this High Court.


(Santosh Sharma)
Registrar (Vigilance)

PROFORMA FOR DECLARATION OF ASSETS
***(As on 31/12/2021)**

Name of Officer (In Full) :
 Date of Birth :
 Present post held :

Name of District, Sub-Division, Taluka and Village in which property is situated	Name and details of Property			If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase lease mortgage, inheritance, gift or otherwise with details of persons from whom acquired
	Housing and other Buildings	Land			
1	2	3	4	5	
Movable Property *(Valued above 1 lakh or 1 month's basic pay, which is less of both)					
Name of Articles					
1					

Jewellery (Lump Sum)		
Shares/Debentures		
Name of Issuing Company 1	Nos. of Shares 2	
Life Insurance Policy & Others		
Name of Issuing Company 1	Amount 2	
Bank Deposits/Securities & Investments		
	Name of Bank 1	City 2
		Amount 3
1) Fixed Deposits		
2) Savings Bank Accounts		
3) PPF		
4) GPF / CPS		
5) NSS		
6) Others		

Please read the instructions carefully, while submitting your declaration of assets : (* indicate change made to that place)
 1* Submit your declaration of assets (as on 31/12/year) in duly signed proforma with clear mention of date of submission.
 2* Mention approximate value and year of purchase with respect of movable properties. (only properties valued above 1 lakh or 1 month's basic pay, which is less of both)
 3* Expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965. While purchasing/selling/acquiring any movable/ immovable property, receiving gifts etc. information be submitted separately to this registry under Rules of C.G. Civil Services (Conduct) Rules, 1965.

Signature & Date